



2026:DHC:9528



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% *Date of Decision: 28.10.2026*# **CNR No. DLHC010040242026**+ **CRL.M.C. 990/2026**

UMESH KUMAR & ORS.

.....Petitioners

Through: Mr. Aman Panwar, Advocate.

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Ms. Manjeet Arya, APP for State with
SI Neha.Respondent no.2 appearing through
videoconferencing.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 465/2018 of PS KNK Marg for offence under Section 498A/406/506/377/34 IPC and Section 4 of Dowry Prohibition Act on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

CRL.M.C. 990/2026

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By: RAHUL YADAV
Signing Date: 28.10.2026
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3. The respondent no.2 is present through videoconferencing today and is identified by IO/SI Neha. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One female child was born out of the wedlock of petitioner no.1 and respondent no.2, who is in the care and custody of respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed FIR No. 465/2018 of PS KNK Marg for offence under Section 498A/406/506/377/34 IPC and Section 4 of Dowry Prohibition Act as well as proceedings arising out of the same are quashed.

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(JUDGE)

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OCTOBER 28, 2026/dr